

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.M.P No. 1065 of 2020**

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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03/10.09.2020

Counsel for the petitioner submits that he wants to convert this instant application into criminal writ application under Article 226 of the Constitution by making necessary correction.

Keeping in view of the aforesaid submission, prayer is allowed.

List this case before appropriate bench after stamp reporting, if the petitioner converts the same.

**(ANANDA SEN , J)**

anjali/-